

**Mediation Centre, Rajasthan High Court
Jaipur Bench, Jaipur
Cause List Date 27-05-2016**

S. No.	Name of Mediator	Cases Title	Name of petitioner Advocate	Name of Respondent Advocate
1	Sh. Suresh Pareek , Sr. Advocate	S.B. Civil Misc. Transfer Petition No.37/15 Smt. Ranjana Vs. Manoj Kumar	Arun Singh Shekhawat	I.R. Saini
2	Sh. Vinodi lal Mathur Advocate	S.B. Company Petition No. 3/13 HI tech International Vs. Warm Forgings Pvt. Ltd.	Rajendra Salecha	Sandeep Tanjea
3	Sh. O.P. Sharma-II RHJS (Retd.)	S.B. Cr. Misc. Bail Application No. 1798/16 Naresh Babu Vs. State	Karanpal Singh	Neeraj Batra
4	Sh. Ramavatar Sharma , RHJS (Retd.)	S.B. Civil First Appeal No. 185/15 & 133/15 Iliyas Khan Vs. Amarchand	A.K. Bajpai	Rajneesh Gupta
5	Sh. A.R. Patvardhan, RHJS(Retd.)	S.B. Cr. Misc. Bail Application No. 2759/16 Pannalal Sharma Vs. State	Ankul Gupta	
6	Smt. Madhuri Singh , Advocate	S.B. Cri. Misc. Bail Application No. 2613/16 Ayvb Kedar Khan Vs. State S.B. Cri. Misc. Bail Application No. 2482/16 Kadar Soleman Khan Vs. State	Sandeep Pathak	Sanjay Sharma
7	Ms. Raj Sharma , Advocate	S.B. Cr. Revision Petition No. 480/15 Fauru Lal Vs. Vimla Bai	Abdul Kalam Khan	Amit Dadhich
8	Sh. S.P. Mathur, Advocate	S.B. Civil First Appeal No. 526/15 Dholi Devi Vs. Lakhon Singh	G.S. Rathore Suresh Kumar	Devendra Sharma Siddhant Jain
9	Sh. Ashwani Chobisa , Advocate	S.B. Cri. Revision Petition No. 1057/14 Santosh Bai Vs. State	Anuroop Singhi	G.S. Gautam
10	Sh. Pankaj Gupta, Advocate	S.B. Civil Misc. Appeal No. 4477/07 Smt. Asha Devi Vs. Hanuman Prasad Sharma	N.K. Maloo V.K. Tamoliya	Bipin Gupta
11	Ms. Anupama Chaturvedi, Advocate	S.B. Cri. Misc. Bail Application No. 2209/16 Mukesh Kumar Vs. State	Vikash Kumar Jakhar	S.S. Gaur
12	Sh. Swaraj Sharma , Advocate	S.B. Cr. Revision Petition No. 554/14 & 553/14 Meena Singh Bhati Vs. Dileep Singh Bhati	M.S. Khachhawa	Abdul Kalam Khan

NOTICE

Learned Advocates are requested to get such matters referred to Mediation Centre, which in their opinion can be mutually settled by the parties on persuasion by trained Mediators, especially the matters arising out of matrimonial/ family disputes - divorce petitions, maintenance, custody of children, suit for injunction and/or declaration, partition, specific performance, recovery of possession, money suits, disputes between the landlord and tenant, Negotiable Instruments Act, Company matters and the matters of like nature. Learned Advocates may also provide the list of such cases to the Deputy Registrar (Judicial) Rajasthan High Court, Bench at Jaipur.

By Order


(Dr. Shakti Singh Shekhawat)
Deputy Secretary
(Action Plan & ADR)